

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-967(PB)/2018

IN THE MATTER OF:

SGM Webtech Pvt Ltd

.... Petitioner/Applicant

v.

Boulevard Projects Pvt Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016
(CIRP)

Order delivered on 24.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Adv. Chetan Sharma, Adv. Itesh Shukla, Adv. Saurabh Kaila, Adv. Chaitanya Bansal
For the Respondent : Dr. Abhimanyu Chopra Adv., Adv. Aman Choudhary for R-3, Adv. Shivambika Sinha
For RP : Adv. Pankaj Agarwal for discharged RP,
For SRA : Adv. Raunak Dhillon, Madhuri Khanna, Nihaad Diwan, Uday Khare, Divisha Jindal, Abhishek Dhingra, Adv.
For ICICI Bank : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Vaibhav Mendiratta, Adv. Sahil Chopra

ORDER

CA-1058/2019, CA-2239/2019, CA-2877/2019, IA-2086/2020, IA-2090/2020, IA-4800/2020, IA-3272/2022, IA-4769/2020, IA-4775/2020, IA-5804/2022, IA-6039/2022, CA-1058/2020, IA-5818/2022, IA-1262/2023 & IA-1666/2023

Ld. Counsels for the parties appeared. In this matter, most of the applications have been partly heard by the Regular (Principal) Bench. As Hon'ble Member (Technical) is not available for some time, we are inclined to adjourn the matter along with all the pending applications for a physical hearing on **25.07.2023**.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)